National Company Law Tribunal Allahabad Bench Allahabad

CP (I&B)No.36/Ald/2017

ATTENDANCE-CUM-ORDERSHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017.

NAME OF THE COMPANY: M/S J.K Jute Mills Mazdoor Morcha v/s M/S Jaggi Lal Kamlapat Jute Mills SECTION OF THE COMPANIES ACT: u/s 9 of I & B Code, 2016

SI. No. Name Designation Representation Signature

1. Jahanger teide Advocale Schriften Strides

2. Deych lun Sy 11, Atenu Dy

3 Served Kima Solv Corperate Deblar Al & Corperat

Order Dated 24.4.2017 36/ALD/2017 J.K JUTE MILLS MAZDOOR MORCHA V/S JUGGI LAL KAMPLAPAT JUTE MILLS

Shri Arvind Kumar Gupta Advocate represents Debtor company and Deepak Kumar Singh represents for J. k Jute mill majdoor Sabha (New Intervener Labour union). However, no one represents for operational creditor

Argument in the main company petition as well as on intervention application (C.A 40/2017) are heard.

Parties are in liberty to file written submission if any by tomorrow the order is reserved.

Later on after lunch Shri Pankaj Srivastava Advocate for (Operational Creditor) appears and contented that he could not appear in the morning. He further submits that he did not receive a copy of written submission filed by the objector counsel.

As in the present matter oral argument of operational creditor as well of corporate debtor have been heard. The counsel for operational creditor is in liberty to file written submission.

At this juncture Adv. Ravi Anand Agrawal tenders some documents contending that the intervention application (C.A NO 40/2017) filed

by Shri Mata Prasad on behalf of (J.K Jute Mill Maj door Sabha) is not maintainable nor he is authorised to make representation on behalf of this labour union.

Primafacie, we are of the view that such dispute of unions can't be agitated before this Tribunal within the scope of Insolvency and Bankruptcy Code 2016. Hence, the remedy thereof may lies elsewhere. However, Document submitted by the by the Advocate Ravi Anand is taken for perusal and for consideration while passing final order.

The order in the matter is reserved.

Date- 24.04.2017

Shri H.P. Chaturvedi (Member Judicial)